

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 160/AT/2019 and IA No.81/2019

Subject : Petition for approval of tariff under Section 63 of the Electricity Act, 2003 along with Section 79(1)(k) of the Electricity Act, 2003 for adoption of tariff for the purchase of 20 MW of solar power from Solar Energy Corporation of India Limited which has been discovered through a transparent process by way of competitive bidding conducted in terms of the Competitive Bidding Guidelines issued by the Ministry of Power under Section 63 of the Electricity Act, 2003.

Petitioner : Tata Power Delhi Distribution Limited (TPDDL)

Respondent : Solar Energy Corporation of India Limited (SECI)

Petition No. 161/AT/2019 and IA No.85/2019

Subject : Petition for approval of tariff under Section 63 of the Electricity Act, 2003 along with Section 79(1)(k) of the Electricity Act, 2003 for adoption of tariff for the purchase of 50 MW of wind power from Solar Energy Corporation of India Limited which has been discovered through a transparent process by way of competitive bidding conducted in terms of the Competitive Bidding Guidelines issued by the Ministry of Power under Section 63 of the Electricity Act, 2003.

Petitioner : Tata Power Delhi Distribution Limited

Respondent : Solar Energy Corporation of India Limited

Petition No. 162/AT/2019 and IA No.84/2019

Subject : Petition for approval of tariff under Section 63 of the Electricity Act, 2003 along with Section 79(1)(k) of the Electricity Act, 2003 for adoption of tariff for the purchase of 50 MW of solar power from Solar Energy Corporation of India Limited which has been discovered through a transparent process by way of competitive bidding conducted in terms of the Competitive Bidding Guidelines issued by the Ministry of Power under Section 63 of the Electricity Act, 2003.

Petitioner : Tata Power Delhi Distribution Limited

Respondent : Solar Energy Corporation of India Limited



Petition No. 187/AT/2019 and IA No.86/2019

Subject : Petition for approval of tariff under Section 63 of the Electricity Act, 2003 along with Section 79(1)(k) of the Electricity Act, 2003 for adoption of tariff for the purchase of 100 MW of solar power from Solar Energy Corporation of India Limited which has been discovered through a transparent process by way of competitive bidding conducted in terms of the Competitive Bidding Guidelines issued by the Ministry of Power under Section 63 of the Electricity Act, 2003.

Petitioner : Tata Power Delhi Distribution Limited

Respondent : Solar Energy Corporation of India Limited

Date of Hearing : 19.11.2019

Coram : Shri P. K. Pujari, Chairperson
Dr. M. K. Iyer, Member
Shri I. S. Jha, Member

Parties Present : Shri M. G. Ramachandran, Sr. Advocate, SECI
Shri Shubham Arya, Advocate, SECI
Ms. Tanya Sareen, Advocate, SECI
Ms. Poorva Saigal, Advocate, SECI
Ms. Anukriti Jain, Advocate, TPDDL
Ms. Shefali Sobti, TPDDL

Record of Proceedings

Learned senior counsel for the Respondent, SECI submitted that in pursuance of the liberty granted by the Commission vide Record of Proceedings dated 5.9.2019, SECI has filed the IAs in the instant Petitions for transposition of SECI as Petitioner and to implead the Solar/Wind Power Developers and Buying Utilities as Respondents to the Petitions filed by the Tata Power Delhi Distribution Limited. Learned senior counsel submitted that instant IAs will enable the Commission to consider the issue of adoption in respect of all PPAs/PSAs executed for the entire capacity under the respective scheme/RfS and will avoid multiplicity of proceedings.

2. Learned counsel for the Petitioner, TPDDL submitted that TPDDL has no objection to the IAs filed by SECI.

3. After hearing the learned senior counsel for SECI and learned counsel for TPDDL, the Commission allowed the IAs filed by SECI and directed to issue notice to Solar/Wind Power Developers and Buying Utilities impleaded by SECI in the respective Petitions.



4. The Commission directed the Respondents including Solar/Wind Power Developers and Buying Utilities to file their replies by 26.11.2019 with an advance copy to the Petitioner who may file its rejoinder, on or before, 5.12.2019.

5. The Petitions shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

**Sd/-
(T.D. Pant)
Deputy Chief (Law)**

